

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

FIR. No. 290-2021
U/S 420/188/34 IPC,
3/7 Essential Commodities Act &
3 Epidemic Act
PS Tilak Nagar

26.04.2021

Present: IO/SI Anshu Kadian alongwith case file.
Accused Anuj Jaiswal S/o Shri Jahwhar Lal Jaiswal
produced from fresh arrest.

An application for one day police custody remand
has been filed by the IO.

Heard. Material perused.

Keeping in view of above, the accused is remanded
for one day police custody remand with direction to get the
accused medically examined before and after his police custody
remand.

Accused be produced before the concerned court /
Duty MM on **27.04.2021**.

Copy of this order be given Dasti to the IO as prayed.

(Dr. OMPAL SHOKEEN)
Duty MM (West)
THC, Delhi / 26.04.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

State Vs. Gurmeet Singh
FIR No. 290/2021
PS : Tilak Nagar
U/s:- U/S 420/188/34 IPC,
3/7 Essential Commodities Act & 3 Epidemic Act
Date:- 26.04.2021

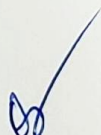
Present: None for the State.
IO/SI Sumit is present.
Accused Gurmeet Singh produced after fresh arrest.

IO has filed an application for 14 days JC of the accused.
Arrest memo and MLC perused.

In view of the reasons stated in the application there are
sufficient grounds for remanding the accused to JC till 10.05.2021.

Accused be produced before the concerned Court/Duty M.M.
on **10.05.2021**.

Copy of this order be given Dasti to I.O.


(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
26.04.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

eFIR No.10084/2021
PS – Tilak Nagar
U/s – 379/411 IPC
State Vs. आदिल S/o अब्दुल करीम

26.04.2021

Present : None for the State.

IO/HC Santosh Kumar is present.

An application is moved by the IO / HC Santosh Kumar for interrogation of the accused. Considering that the motorcycle No. DL10SV8189 has been recovered from the possession of the accused, the application is allowed and IO is granted permission to interrogate the accused.

The accused is lodged at Meerut Jail, U.P. in FIR No. 0237/2021 u/s 414/411 IPC.

Jail Superintendent, Chaudhary Charan Singh Karagar, Meerut, U.P. is directed to allow the IO to interrogate the accused as per rules.

If required after interrogation, IO may arrest the accused as per the applicable guidelines for fresh arrest and produce him within 24 hours before Court.

Copy of the order be given dasti, as prayed.

(Dr. OMPAL SHOKEEN)
Duty MM (THC/Delhi)
26.04.2021

IN THE COURT OF METROPOLITAN MAGISTRATE
WEST DISTRICT, TIS HAZARI COURT, DELHI
Presided by : Dr. OMPAL SHOKEEN

State Vs. (1) Dinesh
(2) Parshant @ Vikki

FIR No. 116/2021

PS : Patel Nagar

U/s:- 392/394/397/34 IPC

Date:- 26.04.2021

Present: None for the State.
IO/ASI Anil is present.
Accused Dinesh and Parshant produced after fresh arrest.

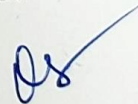
IO has filed an application for 14 days JC of the accused.

Arrest memo and MLC perused.

In view of the reasons stated in the application there are sufficient grounds for remanding the accused to JC till 10.05.2021.

Both the accused be produced before the concerned Court/Duty
M.M. on 10.05.2021.

Copy of this order be given Dasti to I.O.



(Dr. OMPAL SHOKEEN)

Duty MM (THC/Delhi)

26.04.2021